



Reserved on : 26.06.2024
Pronounced on : 05.07.2024

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 05TH DAY OF JULY, 2024

BEFORE

THE HON'BLE MR. JUSTICE M. NAGAPRASANNA

CRIMINAL PETITION No.4941 OF 2024

BETWEEN:

- 1 . MR. ROOPESHA
S/O RAMANNA POOJARY
AGED ABOUT 34 YEARS
RESIDING AT NARIYA HOUSE
DHARMASTALA VILLAGE
BELTHANGADY TALUK
D.K.DISTRICT – 574 216.
- 2 . MR. SADANANDA
S/O DEVU MALEKUDIYA
AGED ABOUT 44 YEARS
RESIDING AT
KENCHARAKANDA HOUSE
NIDLE, BELTHANGADY
DAKSHINA KANNADA – 574 216.

... PETITIONERS

(BY SRI. ASHWIN JOYSTON KUTINHA, ADVOCATE)

AND:

- 1 . THE STATE BY
DHARMASTALA POLICE STATION

REPRESENTED BY ITS
STATE PUBLIC PROSECUTOR
HIGH COURT OF KARNATAKA
BENGALURU – 560 001.

2 . MRS. SOUMYA
W/O KISHORE
AGED ABOUT 36 YEARS
RESIDING AT PEJATHADKA HOUSE
DHARMASTALA VILLAGE
BELTHANGADY TALUK
D.K – 574 216.

... RESPONDENTS

(BY SRI. B.N.JAGADEESH, ADDL. SPP FOR R1)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 482 OF CR.P.C., PRAYING TO QUASH THE ENTIRE PROCEEDINGS AGAINST THE PETITIONER IN CR.NO.7/2024 OF DHARMASTALA P.S. FOR THE OFFENCES P/U/S 305, 506, 354(D), 509, R/W SECTION 34 OF IPC, SEC.12 OF POCSO ACT AND SEC.75 OF JUVENILE JUSTICE ACT PENDING ON THE FILE OF ADDL.DISTRICT AND SESSIONS COURT FTSC-1 (POCSO) D.K AT MANGALORE.

THIS CRIMINAL PETITION HAVING BEEN HEARD AND RESERVED FOR ORDERS ON 26.06.2024, COMING ON FOR PRONOUNCEMENT THIS DAY, THE COURT MADE THE FOLLOWING:-

ORDER

The petitioners/accused 1 and 2 are before this Court calling in question registration of a crime in Crime No.7 of 2024 registered by the Dharmasthala Police for offences punishable under Sections 305, 506, 354D, 509 r/w 34 of the IPC, Section 12 of the Protection of Children from Sexual Offences Act, 2012 and Section 75 of the Juvenile Justice (Care and Protection of Children) Act, 2015.

2. *Shorn* of unnecessary details, facts in brief, germane are as follows:-

The 2nd respondent is the complainant, mother of a student/victim by name Thrusha who was studying in SDM High School, Dharmasthala. Petitioners are the pedagogues in the said school. The 1st petitioner is a drawing teacher and the 2nd petitioner is a physical training teacher. The daughter of the complainant was studying in the 10th standard. The genesis of the problem is that the victim was repeatedly called by the 1st petitioner on the ground that she was continuously talking to one boy, Manoj in the school. This was complained to the mother of the victim. The mother comes

to the school. The mother indicates to the 1st petitioner that if there is any problem, the teacher should call her and not insult the child in front of other children. The 1st petitioner did not stop. The matter goes to the Head Mistress before whom again the child is said to have been insulted for the reason that she was talking to the boys in the school. This message of talking of the victim with the other boy was informed to a fellow student Ms. Harshitha. The fellow student appears to have informed it to others. Again the mother of the victim asked the teachers not to inform other students and paint the victim black but to call her personally and tell her. All this happened on the 6th and 7th of February, 2024. On the 7th February, 2024, the victim being frustrated with these things consumed rat poison in the school premises itself at about 9 a.m. She was then shifted to Benaka Hospital at Ujire for treatment and for better treatment to Mangalore. She succumbed to poison that she has consumed. At the time when she consumed poison the crime comes to be registered in Crime No.7 of 2024 for the offences punishable under Sections 354(D), 509 of the IPC, Section 12 of the Protection of Children from Sexual Offences Act, 2012 and Section 75 of the Juvenile Justice (Care and Protection of Children)

Act, 2015. When the victim succumbed to the poison, the offence punishable under Section 305 of the IPC was added. The registration of the crime is what has driven the petitioners to this Court in the subject petition.

3. Heard Sri Ashwin Joyston Kutinha, learned counsel appearing for the petitioners and Sri B N Jagadeesh, learned Additional Special Public Prosecutor appearing for respondent No.1.

4. The leaned counsel appearing for the petitioner would contend that the petitioners were only wanting to discipline the child as talking to other boys was subversive of discipline of the institution. Mere disciplining the child and the child consuming poison eventually leading to unfortunate death would not mean that the petitioners would become abettors to the said suicide for offence punishable under Section 305 of the IPC. He would contend that the allegations that are made against the petitioners or the complaint or the statements would none of them touch upon the ingredients of the offences so alleged against the petitioners.

5. Per contra, the learned Additional Special Public Prosecutor would vehemently refute the submissions to contend that it is the behavior of the petitioners that led the child to get frustrated and commit suicide. The matter is still at the stage of investigation. Therefore, this Court at this stage should not interfere with these proceedings. He would seek dismissal of the petition.

6. In reply, the learned counsel for the petitioners would again contend that the Apex Court in plethora of judgments has rendered that mere disciplining an undisciplined child by a teacher would not attract the ingredients of Section 305 of the IPC. He has placed heavy reliance upon the judgment of the Apex Court in the case of ***GEO VARGHESE v. STATE OF RAJASTHAN*** reported in ***(2021) 19 SCC 144*** and also places reliance upon several other judgments rendered by the Apex Court, on two issues as to what would be the ingredients of Section 107 of the IPC, for it to become an offence under Section 306 of the IPC, which deals with abetment to suicide and the other judgment with regard to exercise of jurisdiction under Section 482 of the Cr.P.C.

7. I have given my anxious consideration to the submissions made by the respective learned counsel and have perused the material on record.

8. The afore-narrated fact of the victim/student studying at SDM High School, Dharmastala is not in dispute. The entire story would commence on a particular date i.e., 05-02-2024. On that day it appears the victim had confided to her mother that the her friend Ms. Harshitha informed her that 1st petitioner is spreading bad rumours about her and in this regard he has also sent a whatsapp message to said Ms. Harshitha stating that the victim will always be talking to one boy by name Manoj. This leads the child into depression. The mother by confronting the teacher asked him as to why he has behaved with her daughter in the manner that was complained by the child. This appears to have reached the chambers of the Head Mistress also and the 1st petitioner had informed about the alleged character of talking of the victim with a boy to one more fellow student by name Ms. Harshitha. The news had spread and the child further gets into depression. On 07-02-2024 the victim comes to the school as usual and at 9 a.m.

consumes rat poison because of aforesaid incidents. The moment this happened, a complaint comes to be registered by the mother alleging that 1st petitioner is responsible for her daughter attempting to commit suicide, as the daughter was still alive at that time and under treatment in the hospital. The complaint so registered initially reads as follows:

“ರಿಗೆ,

ಶಾಂತಾಧಿಕಾರಿಗಳಿಗೆ
ಧರ್ಮಸ್ಥಳ ಪೊಲೀಸ್ ಠಾಣೆ

ರಿಂದ,

ಸೌಮ್ಯ (36)

ಗಂಡ: ಕಿಶೋರ್

ಪಿಜೆತ್ತಡ್ಡ ಮನೆ, ಧರ್ಮಸ್ಥಳ ಗ್ರಾಮ,

ಬೆಳ್ತಂಗಡಿ ತಾಲ್ಲೂಕು (9980632654)

ಮಾನ್ಯರೇ,

ವಿಷಯ: ನನ್ನ ಮಗಳು ತೃಷಾ (15 ವ) ಎಂಬವಳು ಶಾಲಾ ವಿಚಾರದಲ್ಲಿ ಮಾನಸಿಕವಾಗಿ ನೊಂದು ವಿಷ ಸೇವಿಸಿ ಆತ್ಮಹತ್ಯೆಗೆ ಪ್ರಯತ್ನಿಸಲು ಕಾರಣರಾದ ರೂಪೇಶ್ ಎಂಬವರ ವಿರುದ್ಧ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳುವ ಬಗ್ಗೆ.

ನಾನು ಮೇಲಿನ ವಿಳಾಸದಲ್ಲಿ ನನ್ನ ಗಂಡ ಹಾಗೂ ಇಬ್ಬರು ಮಕ್ಕಳಾದ ರಕ್ಷಾ ಮತ್ತು ತೃಷಾ ಅವರೊಂದಿಗೆ ವಾಸವಾಗಿದ್ದು ಧರ್ಮಸ್ಥಳದ ನಂದಿನಿ ಮಿಲ್ಕಪಾರ್ಲರ್‌ನಲ್ಲಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿರುತ್ತೇನೆ. ನನ್ನ ಗಂಡನು ಮೂಡಬಿದ್ರೆಯ ಆಳ್ವಾಸ್ ಚಾಲಕರಾಗಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿದ್ದು ವಾರಕ್ಕೊಮ್ಮೆ ಮನೆಗೆ ಬಂದು ಹೋಗುತ್ತಿರುವುದಾಗಿ ಮಗಳು ರಕ್ಷಾಳು ಧರ್ಮಸ್ಥಳದ ತೃಪ್ತಿ ಹೋಟೆಲ್ ನಲ್ಲಿ ಕ್ಯಾಶರ್ ಆಗಿ ಕೆಲಸಮಾಡಿಕೊಂಡಿರುತ್ತಾಳೆ. 2ನೇ ಮಗಳು ತೃಷಾಳು ಧರ್ಮಸ್ಥಳದ ಎಸ್.ಡಿ.ಎಮ್ ಪ್ರೌಢಶಾಲೆಯಲ್ಲಿ 10ನೇ ತರಗತಿಯಲ್ಲಿ ವಿದ್ಯಾಭ್ಯಾಸ ಮಾಡಿಕೊಂಡಿರುತ್ತಾಳೆ ನನ್ನ ಮಗಳು ತೃಷಾಳು ಶಾಲೆಯಲ್ಲಿ ಉತ್ತಮವಾಗಿ ಕಲಿಯುತ್ತಿದ್ದು ಒಳ್ಳೆಯ ಅಂಕಗಳನ್ನು ಪಡೆಯುತ್ತಿದ್ದಳು ಆಕೆಗೆ 1 ವಾರಗಳ ಹಿಂದೆ **S.S.L.C** ಪೂರಕ ಪರೀಕ್ಷೆಯು ನಡೆದಿರುತ್ತದೆ. 2, 3 ದಿನಗಳಿಂದ ನನ್ನ ಮಗಳು ಯಾರಲ್ಲಿಯೂ ಬೆರೆಯದೆ ಒಬ್ಬಳೇ ಕುಳಿತುಕೊಂಡು ಯೋಚನೆ ಮಾಡುತ್ತಿದ್ದಳು. ಈ ಬಗ್ಗೆ ನಾನು ದಿನಾಂಕ 5/2/2024 ರಂದು ರಾತ್ರಿ ಆಕೆಯನ್ನು ವಿಚಾರಿಸಿದಾಗ ಆಕೆಯು ಹೇಳದೆ ಇದ್ದು ನಾನು ಪುನಃ ವಿಚಾರಿಸಿದಾಗ ಆಕೆ ನನ್ನಲ್ಲಿ ನೀನು ಶಾಲೆಗೆ ಬರಬೇಕು ನನ್ನ ಬಗ್ಗೆ ಡ್ರಾಯಿಂಗ್ ಸರ್ ರೂಪೇಶ್ ಅವರು ಕೆಟ್ಟ ಮೆಸೇಜ್ ಹರಡುತ್ತಿದ್ದರೆ ಇದನ್ನು ನನ್ನ ಸ್ನೇಹಿತೆ ಹರ್ಷಿತಾ ನನ್ನಲ್ಲಿ ಹೇಳಿದ್ದಾಳೆ. ನೀವು ಶಾಲೆಗೆ ಬಂದು ಡ್ರಾಯಿಂಗ್ ಸರ್ ರೂಪೇಶ್ ಅವರನ್ನು ವಿಚಾರಿಸಬೇಕು ಎಂದು ಹೇಳಿದಳು ಆಗ ನಾನು ಅವಳಲ್ಲಿ ರೂಪೇಶ್ ಸರ್ ಹರ್ಷಿತಾನಲ್ಲಿ ಯಾವಾಗ ಹೇಳಿದ್ದರು ಎಂದು ಹೇಳಿದಾಗ ಆಕೆಯು ಹರ್ಷಿತಾಳ ಮೊಬೈಲ್‌ಗೆ ರೂಪೇಶ್ ಸರ್ ವಾಟ್ಸಾಪ್ ಮೆಸೇಜ್

ಮಾಡಿ ಅವಳು ಸರಿ ಇಲ್ಲ ಅವಳ ಕ್ಲಾಸಿನ ಮನೋಜ್ ನ ಜೊತೆ ಸಲುಗೆಯಿಂದ ಮಾತನಾಡುತ್ತಿದ್ದಾಳೆ ಎಂಬುದಾಗಿ ತಿಳಿಸಿರುವ ವಿಚಾರವನ್ನು ತಿಳಿಸಿದಳು. ನಾನು ಕೂಡಲೆ ರೂಪೇಶ್ ಅವರಿಗೆ ದೂರವಾಣಿ ಕರೆ ಮಾಡಿ ವಿಚಾರಿಸಿದಾಗ ಅವರು ನನ್ನಲ್ಲಿ ಸರಿಯಾಗಿ ಮಾತನಾಡದೇ ನೀವು ಶಾಲೆಗೆ ಬನ್ನಿ ಎಂದು ಫೋನ್ ಕಟ್ ಮಾಡಿರುತ್ತಾರೆ. ನಾನು ನಿನ್ನೆ ದಿನ ದಿನಾಂಕ.6/02/2024 ರಂದು ಮದ್ಯಾಹ್ನದ ಸಮಯ **S.D.M.** ಘೌಡಶಾಲೆಗೆ ಹೋಗಿ ಶಾಲೆಯ **H.M.** ನ್ನು ಭೇಟಿಮಾಡಿ ಮಗಳು ನನ್ನ ಜೊತೆ ಹೇಳಿದ ವಿಚಾರ ತಿಳಿಸಿದ್ದು ಆಗ ರೂಪೇಶ್ ಅವರನ್ನು **H.M.** ಕರೆದು ನನ್ನ ಮಗಳು ತೃಷಾ ಹಾಗೂ ಹರ್ಷಿತಾಳನ್ನು ಕರೆದಾಗ ನಾನು ರೂಪೇಶ್ ಅವರಲ್ಲಿ ಏನು ವಿಚಾರ ನನ್ನ ಮಗಳ ಬಗ್ಗೆ ನೀವು ಹರ್ಷಿತಾಳಿಗೆ ಮೆಸೇಜ್ ಮಾಡಿ ಯಾಕೆ ಕೇಳಿದ್ದು ನನ್ನಲ್ಲಿ ಅಥವಾ ನನ್ನ ಮಗಳಲ್ಲಿ ನೇರವಾಗಿ ಕೇಳಬಹುದಿತ್ತಲ್ಲ. ನೀವು ಅವಳಲ್ಲಿ ಕೇಳಿ ನನ್ನ ಮಗಳ ಬಗ್ಗೆ ಕೆಟ್ಟ ಅಭಿಪ್ರಾಯ ಮಾಡಿರುವುದು ಯಾಕೆ ಎಂದಾಗ ರೂಪೇಶ್ ಅವರು ಶಾಲೆಯಲ್ಲಿ ಮಕ್ಕಳು ತೃಷಾಳ ಬಗ್ಗೆ ಕೆಟ್ಟದಾಗಿ ಮಾತನಾಡಿದ್ದರಿಂದ ನಾನು ಹರ್ಷಿತಾಳ ಮುಖಾಂತರ ಮೆಸೇಜ್ ಮೂಲಕ ವಿಚಾರಿಸಿ ಇರುವುದಾಗಿ ತಿಳಿಸಿದರು ಅಲ್ಲದೆ ತೃಷಾಳು ಡಿಸೆಂಬರ್ 31 ರಂದು ಧರ್ಮಸ್ಥಳದ ಅಮೃತವರ್ಷಿಣಿ ಹಾಲ್ ನಲ್ಲಿ ನಡೆದ ಕಾರ್ಯಕ್ರಮದ ಸಯಮ ನಮ್ಮ ಸಂಬಂಧಿಕರ ಜೊತೆ ಮಾತನಾಡಿದ ವಿಚಾರವನ್ನು ನೆಪವಾಗಿಟ್ಟುಕೊಂಡು ತೃಷಾಳು ಸರಿ ಇಲ್ಲ ಎಂಬುದಾಗಿ ಹೇಳಿದರು ಬಳಿಕ ನಾನು ಅವರಲ್ಲಿ ಹಾಗೂ **H.M.** ಅಲ್ಲಿ ಇನ್ನುಂದಕ್ಕೆ ನನ್ನ ಮಗಳ ಬಗ್ಗೆ ಯಾವುದೇ ಕೆಟ್ಟ ಮಾತುಗಳು ಬಂದಲ್ಲಿ ನನ್ನಲ್ಲಿ ನೇರವಾಗಿ ತಿಳಿಸುವಂತೆ ಹೇಳಿ ಮನೆಗೆ ಬಂದಿರುತ್ತೇನೆ. ನಂತರ ಮಗಳು ಕ್ಲಾಸಿಗೆ ಹೋಗಿರುತ್ತಾಳೆ. ಮಗಳು ಶಾಲೆ ಮುಗಿಸಿ ಸಂಜೆ ಮನೆಗೆ ಬಂದವಳಲ್ಲಿ ವಿಚಾರಿಸಿದಾಗ ನೀವು ಶಾಲೆಗೆ ಬಂದು ನನ್ನ ಬಗ್ಗೆ ವಿಚಾರಿಸಿರುವುದು ಒಳ್ಳೆದು ಅಯಿತು ನಾನು ಏನು ತಪ್ಪು ಮಾಡಿರುವುದಿಲ್ಲ ಎಂದು ತಿಳಿಯಿತಲ್ಲ ಆದರು ರೂಪೇಶ್ ಸರ್ ಅವರು ನನ್ನಲ್ಲಿ ಸಾರಿ ಕೇಳಿಲ್ಲ ಯಾಕೆ ಎಂದು ನನ್ನಲ್ಲಿ ಹೇಳಿದಳು. ಅಲ್ಲದೇ ರೂಪೇಶ್ ಸರ್ ಈ ಹಿಂದೆ ನನ್ನಲ್ಲಿ ಎಲ್ಲಾ ಸರ್ ಗಳ ಹಾಗೆ ಒಳ್ಳೆಯ ರೀತಿಯಲ್ಲಿ ಇದ್ದವರು ಇತ್ತೀಚೆಗೆ ಸರಿಯಾಗಿ ಮಾತನಾಡದೇ ಇದ್ದು ಇದೇ ವಿಚಾರದಲ್ಲಿ ಮಾನಸಿಕವಾಗಿ ನೊಂದು ಪೂರಕ ಪರೀಕ್ಷೆಗೆ ಸರಿಯಾಗಿ ಓದಲು ಆಗದೇ ಕಡಿಮೆ ಅಂಕಗಳನ್ನು ಪಡೆದಿರುತ್ತೇನೆ ಮುಂದೆಯು ನನಗೆ ಹೆಚ್ಚು ಅಂಕಗಳನ್ನು ಪಡೆಯಲು ಸಾಧ್ಯವಾಗುವುದಿಲ್ಲ ಎಂದು ಹೇಳಿದಳು. ಈ ದಿನ ದಿನಾಂಕ 07/02/2024 ರಂದು ಬೆಳಿಗ್ಗೆ ಎಂದಿನಂತೆ ಅವಳು ಶಾಲೆಗೆ ಹೋಗಿದ್ದು ನಾನು ಮನೆಯಲ್ಲಿದ್ದ ಸಮಯ ಸುಮಾರು 9 ಗಂಟೆಗೆ ಶಾಲೆಯ ವಿಕಾಸ್ ಸರ್ ಎಂಬವರು ದೂರವಾಣಿ ಕರೆ ಮಾಡಿ ಒಮ್ಮೆ ಅರ್ಜಂಟ್ ಆಗಿ ಶಾಲೆಗೆ ಬರುವಾಗಿ ತಿಳಿಸಿದರು ನಾನು ನನ್ನ ಅಣ್ಣ ನನ್ನ ಶಾಲೆಗೆ ಕಳುಹಿಸಿದ್ದೇನೆ. ಅಣ್ಣ ಸತೀಶನು ಶಾಲೆಗೆ ಹೋಗಿ ಬಳಿಕ ನನಗೆ ಕರೆ ಮಾಡಿ ತೃಷಾಳು ವಿಷ ಪದಾರ್ಥ ಸೇವಿಸಿರುವ ಬಗ್ಗೆ ತಿಳಿಸಿ ಆಕೆಯನ್ನು ಚಿಕಿತ್ಸೆ ಬಗ್ಗೆ ಉಜಿರೆ ಬೆನಕ ಹಾಸ್ಪಿಟಲ್ ಗೆ ಹೋಗಿರುವ ವಿಚಾರ ತಿಳಿಸಿದನು. ನಾನು ಕೂಡಲೆ ಮನೆಯಿಂದ ಹೊರಟು ಉಜಿರೆ ಬೆನಕ ಹಾಸ್ಪಿಟಲ್ ಗೆ ಹೋಗಿದ್ದು ಅಲ್ಲಿನ ವೈದ್ಯರು ನನ್ನ ಮಗಳಿಗೆ ಪ್ರಥಮ ಚಿಕಿತ್ಸೆ ನೀಡಿ ಹೆಚ್ಚಿನ ಚಿಕಿತ್ಸೆಗೆ ಮಂಗಳೂರಿಗೆ ಕರೆದುಕೊಂಡು ಹೋಗುವಂತೆ ತಿಳಿಸಿದ್ದು ಅದರಂತೆ ನಾನು ಮತ್ತು ನನ್ನ ಅಣ್ಣ ಆಂಬುಲೆನ್ಸ್ ಒಂದರಲ್ಲಿ ಮಂಗಳೂರು ಎ.ಜೆ ಹಾಸ್ಪಿಟಲ್ ಗೆ ಕರೆದುಕೊಂಡು ಬಂದು ಚಿಕಿತ್ಸೆಗೆ ದಾಖಲಿಸಿರುತ್ತೇವೆ. ನನ್ನ ಮಗಳು ತೃಷಾಳಲ್ಲಿ ಈ ಬಗ್ಗೆ ಆಂಬುಲೆನ್ಸ್ ನಲ್ಲಿ ಬರುತ್ತಿರುವಾಗ ವಿಚಾರಿಸಿದಾಗ ಆಕೆಯು ನನ್ನಲ್ಲಿ ಶಾಲೆಯಲ್ಲಿ ನನ್ನ ಬಗ್ಗೆ ರೂಪೇಶ್ ಸರ್ ಅವರು ಕೆಟ್ಟದಾಗಿ ನನ್ನ ಗೆಳತಿ ಹರ್ಷಿತಾಳಲ್ಲಿ ಮೆಸೇಜ್ ಮಾಡಿ ಕೇಳಿದ್ದರಿಂದ ನನ್ನ ಹಾಗೂ ನಿಮ್ಮ ಮರ್ಯಾದಿ ಹೋಯಿತು ಈ ವಿಚಾರದಲ್ಲಿ ನಾನು ಮನನೊಂದು ಈ ದಿನ ಬೆಳಿಗ್ಗೆ ಶಾಲೆಗೆ ಬಂದ ಸಮಯ ಶಾಲೆಯ ಗ್ರೌಂಡ್ ಬಳಿ ನಾನೇ ಮೆಡಿಕಲ್ ನಿಂದ ತೆಗೆದುಕೊಂಡು ಬಂದಿದ್ದ ಇಲಿ ಪಾಷಾಣವನ್ನು ತಿಂದು ಸಾಯಲು ನಿರ್ಧಾರ ಮಾಡಿರುತ್ತೇನೆಂದು ತಿಳಿಸಿದಳು.

ಆದ್ದರಿಂದ ನನ್ನ ಮಗಳು ತೃಷಾಳ ಬಗ್ಗೆ ರೂಪೇಶ್ ಅವರು ಕೆಟ್ಟ ಅಭಿಪ್ರಾಯವನ್ನು ಹರಡಿ ಮೆಸೇಜ್ ಮಾಡಿದ ವಿಚಾರದಲ್ಲಿ ಮನನೊಂದು ವಿಷ ಪದಾರ್ಥ ಸೇವಿಸಲು ಕಾರಣರಾದ ರೂಪೇಶ್ ಅವರ ವಿರುದ್ಧ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕೋರಿಕೆ.

ಸ್ಥಳ: ಮಂಗಳೂರು ಎ.ಜೆ ಆಸ್ಪತ್ರೆ
ದಿನಾಂಕ:7/2/2024

ಇತೀ ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಈ ದಿನ ದಿನಾಂಕ:07.02.2024 ರಂದು ವಿಷ ಪದಾರ್ಥ ಸೇವಿಸಿ ಅಸ್ವಸ್ಥಗೊಂಡು ಮಂಗಳೂರಿನ A.J. ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಚಿಕಿತ್ಸೆ ಪಡೆಯುತ್ತಿರುವ ಕುತ್ಯಾಳನ್ನು ವಿಚಾರಿಸಿ ಹೇಳಿಕೆ ಪಡೆಯಲು ಬಂದ ಸಮಯ ಸುಮಾರು 21.00 ಗಂಟೆಗೆ ತೃಷಾಳ ತಾಯಿ ಸೌಮ್ಯರವರು ಲಿಖಿತವಾಗಿ ನೀಡಿದ ದೂರನ್ನು ಸ್ವೀಕರಿಸಿಕೊಂಡಿರುತ್ತೇವೆ.”

(Emphasis added)

The victim was taken to Mangalore for better treatment, at which time the victim narrates the entire story before the Police and the Child Development and Protection Officer of Belthangady. The statement rendered by the victim while on further treatment reads as follows:

"ಹೇಳಿಕೆ: ತೃಷಾ, ಪ್ರಾಯ:15 ವರ್ಷ, ತಂದೆ: ಕಿಶೋರ್, ವಾಸ: ಪಿಜತ್ತಡ್ಡ ಮನೆ, ಧರ್ಮಸ್ಥಳ ಗ್ರಾಮ, ಬೆಳ್ತಂಗಡಿ ತಾಲ್ಲೂಕು.

ದಿನಾಂಕ:08-02-2024

ನಾನು ಮೇಲಿನ ವಿಳಾಸದಲ್ಲಿ ತಂದೆ ಕಿಶೋರ್ ತಾಯಿ ಸೌಮ್ಯ ಅಕ್ಕ ರಕ್ಕಾ ಎಂಬವರೊಂದಿಗೆ ವಾಸವಾಗಿರುತ್ತೇನೆ. ನಾನು ಮಂಜುನಾಥೇಶ್ವರ ಅನುದಾನಿತ ಕನ್ನಡ ಮಾಧ್ಯಮ ಪ್ರೌಢಶಾಲೆ ಧರ್ಮಸ್ಥಳದಲ್ಲಿ 10ನೇ ತರಗತಿಯ 'ಎ' ಸೆಕ್ಷನ್‌ನಲ್ಲಿ ವಿಧ್ಯಾಭ್ಯಾಸ ಮಾಡಿಕೊಂಡಿರುತ್ತೇನೆ. ನನ್ನ ತಂದೆ ಮೂಡಬಿದ್ರೆ ಆಳ್ವಾಸ್ ಸಂಸ್ಥೆಯಲ್ಲಿ ಚಾಲಕ ವೃತ್ತಿ ಮಾಡಿಕೊಂಡಿದ್ದು, ತಾಯಿ ಸೌಮ್ಯರವರು ಧರ್ಮಸ್ಥಳದ ಪದ್ಮಶ್ರೀ ನಂದಿನಿ ಮಿಲ್ಕ್ ಪಾರ್ಲ್ ನಲ್ಲಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ. ಅಕ್ಕ ರಕ್ಕಾಳು ತೃಪ್ತಿ ಹೋಟೆಲ್‌ನಲ್ಲಿ ಕ್ಯಾಶಿಯರ್ ಆಗಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿರುತ್ತಾಳೆ. ನನಗೆ ಡಿಸೆಂಬರ್ 31, 2023ನೇ ವರ್ಷದ ಕೊನೆಯ ದಿನ ಅಮೃತವರ್ಷಿಣಿ ಹಾಲ್ ನಲ್ಲಿ ಕಂಸಾಳೆ ನೃತ್ಯ ಇದ್ದು ಆ ಸಮಯ ನಾನು ನನ್ನ ದೊಡ್ಡಮ್ಮನ ಮಕ್ಕಳ ಜೊತೆ ರಾತ್ರಿ ಅಲ್ಲಿ ಇದ್ದೆನು. ಆಗ ನಮ್ಮ ಡ್ರಾಯಿಂಗ್ ಸರ್ ರೂಪೇಶ್ ರವರು ಅಲ್ಲಿ ಇದ್ದು ನಾನು ನನ್ನ ದೊಡ್ಡಮ್ಮನ ಗಂಡು ಮಕ್ಕಳ ಜೊತೆ ಇರುವುದನ್ನು ನೋಡಿ ತಪ್ಪಾಗಿ ಭಾವಿಸಿ ಆ ಬಳಿಕ ನನ್ನ ಜೊತೆ ಸರಿಯಾಗಿ ಮಾತನಾಡುತ್ತಿರಲಿಲ್ಲ. ಈ ಹಿಂದೆ ಎಲ್ಲಾ ಅಧ್ಯಾಪಕರುಗಳ ಹಾಗೆ ಡ್ರಾಯಿಂಗ್ ಸರ್ ರೂಪೇಶ್ ರವರು ನನ್ನ ಜೊತೆ ಕೂಡ ತುಂಬಾ ಒಳ್ಳೆಯ ರೀತಿಯಲ್ಲಿಯೇ ಇದ್ದರು. ನನಗೆ ಒಂದು ವಾರಗಳ ಹಿಂದೆ ನನಗೆ S.S.L.C ಪೂರ್ವಭಾವಿ ಪರೀಕ್ಷೆ ನಡೆದಿರುತ್ತದೆ. ಇತ್ತೀಚೆಗೆ 4-5 ದಿನಗಳ ಹಿಂದೆ ನನ್ನ ಗೆಳತಿ 10 B ಯಲ್ಲಿ ಕಲಿಯುತ್ತಿರುವ ಹರ್ಷಿತಾಳಿಗೆ ಡ್ರಾಯಿಂಗ್ ಸರ್ ವಾಟ್ಸಾಪ್ ಮೆಸೇಜ್ ಮೂಲಕ 'ನಾನು ಸರಿಯಿಲ್ಲ ಹುಡುಗರ ಜೊತೆ ಸುತ್ತಾಡುತ್ತಾಳೆ. Love ಮಾಡುತ್ತಾಳೆ.' ಎಂಬುದಾಗಿ ಮೆಸೇಜ್ ಮಾಡಿದ ವಿಚಾರವನ್ನು ನನಗೆ ಹರ್ಷಿತ ತಿಳಿಸಿರುತ್ತಾಳೆ. ನಾನು ಈ ಬಗ್ಗೆ ಡ್ರಾಯಿಂಗ್ ಸರ್ ನಲ್ಲಿ ಕೇಳಲು ಹೋದಾಗ ಅವರು ನನ್ನಲ್ಲಿ ಮಾತನಾಡುವುದಿಲ್ಲ ನಿನ್ನ ತಾಯಿಯನ್ನು ಕರಿ ಅವರಲ್ಲಿ ವಿಚಾರ

ತಿಳಿಸುತ್ತೇನೆ ಎಂದು ಹೇಳಿದಾಗ ಅಲ್ಲೇ ಇದ್ದ **P.T** ಸರ್ ಸದಾನಂದರವರು ನೀನು ಅಧ್ಯಾಪಕರುಗಳಿಗೆ ಎಂದು ಮಾತನಾಡುತ್ತೀಯೆ ನಿನ್ನ ಕೆಸ್ಸಿಂಗ್ ವಿಡಿಯೋ ನಮ್ಮಲ್ಲಿ ಇದೆ ಎಂದು ಹೇಳಿದಾಗ ನಾನು **P.T** ಸರ್ ನಲ್ಲಿ ಕೆಸ್ಸಿಂಗ್ ವಿಡಿಯೋ ಇದ್ದರೆ ತೋರಿಸಿ ಎಂದು ಹೇಳಿದಾಗ ನೀನು ಎಂದು ಮಾತನಾಡಬೇಡ ನಿನ್ನನ್ನು ನಾವೆಲ್ಲರೂ ಟಾರ್ಗಟ್ ಮಾಡುತ್ತೇವೆ ಎಂದು ಹೇಳಿದರು. ಬಳಿಕ ನಾನು ಈ ವಿಚಾರದಲ್ಲಿ ಮಾನಸಿಕವಾಗಿ ನೊಂದು ಮನೆಯಲ್ಲಿ ಬೇಸರದಲ್ಲಿ ಇದ್ದ ಸಮಯದಲ್ಲಿ ನನ್ನ ಅಮ್ಮ ನನ್ನನ್ನು ವಿಚಾರಿಸಿದ್ದು ಆಗ ಅಮ್ಮನಲ್ಲಿ ನೀನು ನನ್ನ ಶಾಲೆಗೆ ಬರಬೇಕು ಡ್ರಾಯಿಂಗ್ ಸರ್ ನನ್ನ ಬಗ್ಗೆ ಕೆಟ್ಟ ವಿಚಾರಗಳನ್ನು ಶಾಲೆಯ ಮಕ್ಕಳಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ ಎಂದು ಹೇಳಿದಾಗ ತಾಯಿ ಡ್ರಾಯಿಂಗ್ ಸರ್ ಗೆ ಕಾಲ್ ಮಾಡಿ ಮಾತನಾಡಿದಾಗ ಅವರು ನಾನು ಬ್ಯುಸಿ ಇದ್ದೇನೆ ನಾಳೆ ಶಾಲೆಗೆ ಬಂದು ಮಾತನಾಡಿ ಎಂದು ಹೇಳಿ ಫೋನ್ ಕಟ್ ಮಾಡಿ ಇಟ್ಟಿರುತ್ತಾರೆ. ನನ್ನ ತಾಯಿ ದಿನಾಂಕ:06/02/2024 ರಂದು ಮದ್ಯಾಹ್ನ ಶಾಲೆಗೆ ಬಂದಿದ್ದು ಹೆಡ್ ಮಾಸ್ಟರ್ ನಲ್ಲಿ ವಿಚಾರವನ್ನು ತಿಳಿಸಿ ಡ್ರಾಯಿಂಗ್ ಸರ್‌ನ ಎದುರಿನಲ್ಲಿ ವಿಚಾರಿಸಿದಾಗ ಮೊದಲು ನಾನು ಹೇಳಿಯೇ ಇಲ್ಲ ಎಂದು ಹೇಳಿದ್ದು ಬಳಿಕ ಹೆಡ್ ಮಾಸ್ಟರ್ ಹರ್ಷತಾಳನ್ನು ಕರೆದಾಗ ಅವರು ಹೇಳಿದ (ಮೆಸೇಜ್) ಮಾಡಿದ ವಿಚಾರವನ್ನು ಒಪ್ಪಿಕೊಂಡು ಮುಂದಕ್ಕೆ ನಾನು ಅವಳ ವಿಚಾರದಲ್ಲಿ ಏನು ಮಾತನಾಡುವುದಿಲ್ಲವಾಗಿ ತಿಳಿಸಿದರು. ಆದರೆ ನಮ್ಮಲ್ಲಿ ಸಾರಿ ಕೇಳಿರುವುದಿಲ್ಲ ಬಳಿಕ ಅಮ್ಮ ಅವರಲ್ಲಿ ಮುಂದಕ್ಕೆ ಏನಾದರೂ ನನ್ನ ಮಗಳ ವಿಚಾರದಲ್ಲಿ ಹೇಳಲು ಇದ್ದರೆ ನಮ್ಮಲ್ಲಿಯೇ ತಿಳಿಸಬೇಕೆಂದು ಹೇಳಿ ಮನೆಗೆ ಹೋಗಿರುತ್ತಾರೆ. ಬಳಿಕ ನಾನು ಸಂಜೆ ಮನೆಗೆ ಹೋದಾಗ ಅಮ್ಮ ನೀನು ಮುಂದೆ ಬರುವ ಎಕ್ಸಾಮಿಗೆ ಚೆನ್ನಾಗಿ ಓದು **S.S.L.C** ಯಲ್ಲಿ ಒಳ್ಳೆಯ ಮಾರ್ಕ್ಸ್ ತೆಗೆದುಕೊಳ್ಳಬೇಕೆಂದು ಹೇಳಿದರು. ಆಗ ನನಗೆ ಈ ಎಲ್ಲ ವಿಚಾರದಿಂದ ಸರಿಯಾಗಿ ಓದಲು ಆಗುತ್ತಿಲ್ಲ ಎಂದು ಹೇಳಿದೆನು. ಬಳಿಕ ನನಗೆ ಈ ಎಲ್ಲ ವಿಚಾರಗಳು ನೆನಪಿಸಿಕೊಂಡು ಅಲ್ಲದೆ ನನಗೆ **S.S.L.C** ಪೂರಕ ಪರೀಕ್ಷೆಯಲ್ಲಿ ಕಡಿಮೆ ಅಂಕಗಳು ಬಂದಿದ್ದು ಅಧ್ಯಾಪಕರುಗಳು ನನ್ನನ್ನು **Target** ಮಾಡಿ ಕಡಿಮೆ ಅಂಕ ಬಂದಿರಬಹುದೆಂದು ಭಾವಿಸಿ ಮುಂದಕ್ಕೆ **S.S.L.C** ಯಲ್ಲೂ ಕಡಿಮೆ ಅಂಕ ಬರಬಹುದೆಂದು ಹಾಗೂ ಡ್ರಾಯಿಂಗ್ ಸರ್ ಮತ್ತು **P.T** ಸರ್ ನನ್ನ ಮರ್ಯಾದೆ ತೆಗೆದ ಬಗ್ಗೆ ಮನನೊಂದು ಸಾಯಲು ನಿರ್ಧರಿಸಿರುತ್ತೇನೆ. ಆದರಂತೆ ನಾನು ದಿನಾಂಕ 7/2/2024 ರಂದು ಬೆಳಿಗ್ಗೆ ಎಂದಿನಂತೆ ಮನೆಯಿಂದ 8 ಗಂಟೆಗೆ ಶಾಲೆಗೆ ಹೊರಟು ಬಂದವಳು ಧರ್ಮಸ್ಥಳದ ಮೆಡಿಕಲ್ ಒಂದರಲ್ಲಿ ಇಲಿ ಪಾಷಣವನ್ನು ಖರೀದಿಸಿ ಶಾಲಾ ಮೈದಾನಕ್ಕೆ ತೆರಳಿ ಇಲಿ ಪಾಷಣವನ್ನು ತಿಂದನು ಸ್ವಲ್ಪ ಹೊತ್ತಿನ ಬಳಿಕ ನನಗೆ ಹೊಟ್ಟೆ ನೋವು ಆಗಲು ಪ್ರಾರಂಭಿಸಿದ್ದು ಕೂಡಲೇ 9th B ಕ್ಲಾಸಿಗೆ ಹೋಗಿ ಕುಳಿತು ಅಳತೊಡಗಿದಾಗ ನನ್ನ ಗೆಳತಿಯರು ಬಂದು ನನ್ನನ್ನು ವಿಚಾರಿಸಿ ಕೈಯಲ್ಲಿದ್ದ **Ratol** ನ ಬಗ್ಗೆ ಟೀಚರ್ ಗಳಿಗೆ ಮಾಹಿತಿ ನೀಡಿ ಬಳಿಕ ನನ್ನ ತಾಯಿಗೆ ವಿಚಾರ (ತಿಳಿಸಿ)ವನ್ನು ಸರ್ ನವರು ತಿಳಿಸಿರುತ್ತಾರೆ. ನಂತರ ನನ್ನ ಮಾವನವರು ಅಲ್ಲಿಗೆ ಬಂದಿರುತ್ತಾರೆ. ಬಳಿಕ ನನ್ನನ್ನು ಚಿಕಿತ್ಸೆ ಬಗ್ಗೆ ಉಜಿರೆ ಬೆನಕ ಆಸ್ಪತ್ರೆಗೆ ಮಾವ ಕರೆದುಕೊಂಡು ಬಂದಾಗ ನನ್ನ ತಾಯಿ ಕೂಡ ಅಲ್ಲಿಗೆ ಬಂದಿರುತ್ತಾರೆ ಬೆನಕ ಆಸ್ಪತ್ರೆಯ ವೈದ್ಯರು ನನಗೆ ಪ್ರಥಮ ಚಿಕಿತ್ಸೆ ನೀಡಿ ಹೆಚ್ಚಿನ ಚಿಕಿತ್ಸೆ ಬಗ್ಗೆ ಮಂಗಳೂರಿಗೆ ಕರೆದುಕೊಂಡು ಹೋಗುವಂತೆ ತಿಳಿಸಿದ್ದು ಆಗ ನನ್ನ ತಾಯಿ ಮತ್ತು ಮಾವ ಆಂಬುಲೆನ್ಸ್ ನಲ್ಲಿ ಚಿಕಿತ್ಸೆ ಬಗ್ಗೆ ಮಂಗಳೂರು **A.J.** ಆಸ್ಪತ್ರೆಗೆ ಕರೆದುಕೊಂಡು ಬಂದು ಚಿಕಿತ್ಸೆಯಲ್ಲಿರುತ್ತೇನೆ.

ನನ್ನ ಬಗ್ಗೆ ರೂಪೇಶ್ ಸರ್ ಅವರು ಕೆಟ್ಟ ಅಭಿಪ್ರಾಯ ಹರಡಿ ನನ್ನ ಗೆಳತಿಗೆ ಮೆಸೇಜ್ ಮಾಡಿದ ವಿಚಾರದಲ್ಲಿ ಹಾಗೂ **P.T** ಸರ್ ಸದಾನಂದರವರು ಟಾರ್ಗಟ್ ಮಾಡುತ್ತೇವೆಂದು ಹೇಳಿದ್ದು ಇದೇ ಕಾರಣದಿಂದ ನನಗೆ **SSLC** ಪೂರಕ ಪರೀಕ್ಷೆಯಲ್ಲಿ ಕಡಿಮೆ ಅಂಕ ಬಂದಿದ್ದು ಮುಂದೆ ಎಸ್‌ಎಸ್‌ಎಲ್‌ಸಿ ಪರೀಕ್ಷೆಯಲ್ಲೂ ಕಡಿಮೆ ಅಂಕ ಬರಬಹುದೆಂದು ಮನನೊಂದು ವಿಷ ಪದಾರ್ಥ ಸೇವಿಸಲು ಕಾರಣರಾದ ಡ್ರಾಯಿಂಗ್ ಸರ್ ರೂಪೇಶ್ ಹಾಗೂ **P.T** ಸರ್ ಸದಾನಂದ ರವರ ಮೇಲೆ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕಾಗಿ ಕೋರಿಕೆ.

ಓದಲಾಗಿ ನಾನು ಹೇಳಿದಂತೆ ಸರಿ ಇದೆ.

ಮಾನ್ಯ ಪೋಲಿಸ್ ಉಪಾಧೀಕ್ಷಕರು ಬಂಟ್ವಾಳ ಉಪ ವಿಭಾಗ ರವರ ಆದೇಶದಂತೆ ಪುಂಜಾಲಕಟ್ಟೆ ಪೋಲಿಸ್ ಠಾಣಾ ಪಿಎಸ್‌ಐ ಓಮನ ಆದ ನಾನು ಈ ದಿನ ದಿನಾಂಕ 08/02/2024 ರಂದು ಮಂಗಳೂರು ಎಜೆ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ MICU ಘಟಕದಲ್ಲಿ ಚಿಕಿತ್ಸೆ ಪಡೆಯುತ್ತಿರುವ ಕುಮಾರಿ ತೃಷಾಳನ್ನು 14.00 ಗಂಟೆಯಿಂದ 16.00 ಗಂಟೆಯವರೆಗೆ ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿ (CDPO BLT) ಬೆಳ್ತಂಗಡಿ ರವರ ಸಮಕ್ಷಮದಲ್ಲಿ ಹಾಗೂ ತೃಷಾಳ ತಾಯಿ ಸೌಮ್ಯಳ ಸಮಕ್ಷಮ ಧರ್ಮಸ್ಥಳ ಠಾಣಾ WHC.731 ಪ್ರಮೋದಿನಿ ರವರಿಗೆ ನಾನು ಉತ್ತರೇಖಿನ ಮಾಡಿ ಅವರ ಹಸ್ತಾಕ್ಷರದಲ್ಲಿ ವಿಚಾರಿಸಿ ಹೇಳಿಕೆ ಪಡೆದುಕೊಂಡಿದ್ದು ಮುಂದಿನ ಕ್ರಮದ ಬಗ್ಗೆ ಸದರಿ WHC.731 ರವರಲ್ಲಿ ಕಳುಹಿಸಿ ಕೊಟ್ಟಿರುತ್ತೇನೆ.

PSI Punjalakatte

ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿ
ಬೆಳ್ತಂಗಡಿ ದ.ಕ.”

(Emphasis added)

It is in this statement the victim alleges about the role of the 2nd petitioner which drove her to consume poison. The role narrated by the child is, that the 2nd petitioner threatened her that he has a video of her kissing another boy and that he would circulate it. This is a statement of the victim before the Child Development and Protection Officer, CDPO, Belthangady and it is signed by the child. On 08-02-2024 the dying declaration of the victim is also recorded by the Taluk Executive Magistrate. The dying declaration reads as follows:

“ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ ಪೋಲಿಸ್ ಉ ನಿ ಧರ್ಮಸ್ಥ ವಿ.ಎಸ್ ಪ್ರ.ಸಂ 07/2014 ದಿನಾಂಕ 08/02/2024 ರಡಿಯಲ್ಲಿ ಅಧಿಗ್ರಹಿಸಿದರನ್ನಯ ಕುಮಾರಿ ತೃಷಾ D/O ಕಿಶೋರ್ ಇವರಿಂದ ಮರಣ ಪೂರ್ವ ಹೇಳಿಕೆಯನ್ನು (ಹೆಸರು / ಹುದ್ದೆ) ಪ್ರಶಾಂತ್ ಪಿ ಪಾಟೀಲ ತಹಸೀಲ್ದಾರ್ ಹಾಗೂ ತಾಲೂಕು

ದಂಡಾಧಿಕಾರಿ ತವಳುದಾರ ಮಂಗಳೂರು ಇವರಿಂದ A.J ಹಾಸ್ಪಿಟಲ್ ಮಂಗಳೂರು ದಿನಾಂಕ 8/2/2024 ರಂದು ದಾಖಲಿಸಲ್ಪಟ್ಟಿದೆ.

ಫೋಷಣೆದಾರರ ಹೆಸರು: ತ್ರಷಾ

ತಂದೆಯ ಅಥವಾ ಗಂಡನ ಹೆಸರು: ಕಿಶೋರ್

ವಯಸ್ಸು:16 ಉದ್ಯೋಗ:10ನೇ ತರಗತಿ ಜಾತಿ: ಪೂಜಾರಿ

ವಾಸಸ್ಥಳ:ಧರ್ಮಸ್ಥಳ

ಪ್ರಶ್ನೆ.1. ನೀವು ಪ್ರಜ್ಞಾವಸ್ಥೆಯಲ್ಲಿ ಉತ್ತಮ ಮನಸ್ಥಿತಿಯಲ್ಲಿರುವಿರಾ

ಉತ್ತರ: ಪ್ರಜ್ಞಾವಸ್ಥೆಯಲ್ಲಿ ಇರುತ್ತೇನೆ.

ಪ್ರಶ್ನೆ.2. ನೀವು ಮಾತನಾಡುವ ಸ್ಥಿತಿಯಲ್ಲಿ ಇರುವಿರಾ?

ಉತ್ತರ: ಮಾತನಾಡುವ ಸ್ಥಿತಿಯಲ್ಲಿರುತ್ತೇನೆ.

ಪ್ರಶ್ನೆ.3. ನೀವು ಈಗ ಎಲ್ಲಿದ್ದೀರಿ?

ಉತ್ತರ: A.J. ಹಾಸ್ಪಿಟಲ್, ಮಂಗಳೂರು

ಪ್ರಶ್ನೆ.4.ನಿಮ್ಮನ್ನು ಇಲ್ಲಿಗೆ ಯಾರು ಮತ್ತು ಯಾವ ಸಾಧನಗಳ ಮೂಲಕ ತಂದರು?

ಉತ್ತರ:Ambulance ಮೂಲಕ ಕರೆದುಕೊಂಡು ಬಂದಿರುತ್ತಾರೆ.

ಪ್ರಶ್ನೆ.5.ಅಕ್ರಮಣದಾರರು ಯಾರು?

ಉತ್ತರ: ಅಕ್ರಮಣದಾರರು ಯಾರು ಇರುವುದಿಲ್ಲ.

ಪ್ರಶ್ನೆ.6.ಅವರುಗಳ ಹೆಸರುಗಳೇನು?ವಿಳಾಸಗಳೇನು?

ಉತ್ತರ:ರೂಪೇಶ್ drawing ಸರ್ ಬೈದರು (Tees) ಆದ್ದರಿಂದ ವಿಷ ತೆಗೆದುಕೊಂಡಿರುತ್ತೇನೆ.

ಪ್ರಶ್ನೆ.7. ಅವರನ್ನು ನೀವು ಹೇಗೆ ಗುರುತಿಸುವಿರಿ?

ಉತ್ತರ: ಗುರುತಿಸುತ್ತೇನೆ

ಪ್ರಶ್ನೆ.8. ನಿಮಗೆ ಗಾಯಗಳು ಹೇಗಾದವು? ಯಾವ ರೀತಿಯಲ್ಲದಾವು?

ಉತ್ತರ: ಗಾಯಗಳಾಗಿರುವುದಿಲ್ಲ.

ಪ್ರಶ್ನೆ.9. ಉಪಯೋಗಿಸಿದ ಆಯುಧಗಳಾವುವು? ಅವುಗಳು ಯಾವ ಯಾವ ತೆರವಾದವು? ಅವುಗಳ ಆಕಾರ ಯಾವುದು?

ಉತ್ತರ: ಯಾರು ಹೊಡೆದಿರುವುದಿಲ್ಲ

ಪ್ರಶ್ನೆ.10 ಹಲ್ಲೆ ನಡೆದ ಸ್ಥಳ ಯಾವುದು?

ಉತ್ತರ:ಧರ್ಮಸ್ಥಳ ಕನ್ನಡ ಮೀಡಿಯಂ ಶಾಲೆಯಲ್ಲಿ Drawing ಸರ್ ಆದ ರೂಪೇಶ್ ರವರು ಬೇರೆಯವರಿಗೆ message ಮೂಲಕ ನನ್ನ ಬಗ್ಗೆ tees ಮಾಡಿರುತ್ತಾರೆ.

ಪ್ರಶ್ನೆ.11 ನಿಮ್ಮ ದೇಹದ ಮೇಲಿರುವ ಗಾಯಗಳ ಕಲೆಗಳನ್ನು ಕಂಡುಹಿಡಿಯಬಲ್ಲರಾ? ಹಾಗಿದ್ದಲ್ಲಿ ಗಾಯಗಳನ್ನು ಗುರುತಿಸುವಿರಾ?

ಉತ್ತರ:ಗುರುತುಗಳು ಯಾವುದು ಇರುವುದಿಲ್ಲ

ಪ್ರಶ್ನೆ.12. ನಿಮಗೆ ಗಾಯಗಳು ಹೇಗೆ ಆದವು? ಮತ್ತು ಯಾವ ರೀತಿ ಯಲ್ಲಾದವು?

ಉತ್ತರ: ಗಾಯಗಳಾಗಿರುವುದಿಲ್ಲ

ಪ್ರಶ್ನೆ.13 ಹಲ್ಲೆಗೆ ಇರುವ ಉದ್ದೇಶವೇನು?

ಉತ್ತರ:ಉದ್ದೇಶ ಏನು ಇರುವುದಿಲ್ಲ

ಫೋಷಣೆದಾರರ ಸಹಿಅಥವಾ ಹೆಚ್ಚಿನ ಗುರುತು

ಟಿಪ್ಪಣಿ: ಫೋಷಣೆದಾರರು ಪ್ರಜ್ಞಾವಸ್ಥೆಯಲ್ಲಿದ್ದಿದ್ದರೆ ಮತ್ತು ಮಾತನಾಡುವ ಸ್ಥಿತಿಯಲ್ಲಿದ್ದಿದ್ದರೆ ಅವರ ಹೇಳಿಕೆಯನ್ನು ದಾಖಲಿಸುವ ಅಗತ್ಯವಿಲ್ಲ. ಈ ಬಗ್ಗೆ ಒಂದು ಟಿಪ್ಪಣಿ ಇಡಬೇಕು.

ಲಗತ್ತಿಸಬೇಕಾದ ಪ್ರಮಾಣ ಪತ್ರಗಳು
ನಮೂನೆ

1) ಪ್ರಮಾಣ ಪತ್ರ:

ಈ ಮೂಲಕ ಪ್ರಮಾಣೀಕರಿಸುವುದೇನೆಂದರೆ ಮರಣಪೂರ್ವ ಹೇಳಿಕೆಯನ್ನು ಅದನ್ನು ಮಾಡಿದವರಿಗೆ ಅವರ ಭಾಷೆಯಲ್ಲಿ ಓದಿ ಹೇಳಲಾಗಿದೆ ಮತ್ತು ಸರಿಯಾಗಿದೆ ಎಂದು ಅವರು ಒಪ್ಪಿಕೊಂಡಿದ್ದಾರೆ.

ಸಹಿ/-

ತಾಲೂಕು ಕಾರ್ಯನಿರ್ವಾಹಕ ದಂಡಾಧಿಕಾರಿ
ಮಂಗಳೂರು ತಾಲೂಕು.

ಟಿಪ್ಪಣಿ: ಗಾಯಾಳುವನ್ನು ಶಸ್ತ್ರ ಚಿಕಿತ್ಸೆಗಾಗಿ ಸಾಗಿಸುವುದು ಅವಶ್ಯವಿದ್ದರೆ ಮತ್ತು ಹೇಳಿಕೆಯನ್ನು ಓದಿಹೇಳಿ ಅವರಿಗೆ ವಿವರಿಸುವುದರಿಂದ ವಿಳಂಬವಾಗುತ್ತಿದ್ದರೆ ಹಾಗೆ ಮಾಡುವುದನ್ನು ಬಿಟ್ಟುಬಿಡಬಹುದು.

2) ಪ್ರಮಾಣ ಪತ್ರ

ನಾನು ಪ್ರಮಾಣೀಕರಿಸುವುದೇನೆಂದರೆ, ಮೇಲಿನ ಹೇಳಿಕೆಯು ವೈದ್ಯಾಧಿಕಾರಿಯ ಸಮಕ್ಷಮದಲ್ಲಿ ನನ್ನಿಂದ ದಾಖಲಿಸಲ್ಪಟ್ಟಿದೆ. ಸದರಿ ವೈದ್ಯಾಧಿಕಾರಿಯ ಹೇಳಿಕೆಗೆ ಸಹಿ ಮಾಡಿದ್ದಾರೆ.

ಸಹಿ/-

ತಾಲೂಕು ಕಾರ್ಯನಿರ್ವಾಹಕ ದಂಡಾಧಿಕಾರಿ
ಮಂಗಳೂರು ತಾಲೂಕು.

3) ಪ್ರಮಾಣ ಪತ್ರ

ಮೇಲಿನ ಹೇಳಿಕೆ ನನ್ನ ಸಮಕ್ಷಮದಲ್ಲಿ (ಹೆಸರು/ವಿಳಾಸ) **Dr.Omprakash Kustagi** ಇವರಿಂದ ತೃಷಾ (ಸ್ಥಳದಲ್ಲಿ) **A.J Hospital & RC** ರಂದು 08/02/2024 ಗಂಟೆಗೆ ದಾಖಲಿಸಲ್ಪಟ್ಟಿತು.

ಸಹಿ/-

ವೈದ್ಯಾಧಿಕಾರಿಯ ಸಹಿ

4) ಪ್ರಮಾಣ ಪತ್ರ

ನಾನು ಪ್ರಮಾಣೀಕರಿಸುವುದೇನೆಂದರೆ, ಹೇಳಿಕೆ ನೀಡಿದ ವ್ಯಕ್ತಿಯು ಪ್ರಜ್ಞಾವಸ್ಥೆಯಲ್ಲಿದ್ದರು. ಅಂದರೆ ಮತನಾಡುವ ಸ್ಥಿತಿಯಲ್ಲಿರಲಿಲ್ಲ. ಕಾರಣ ಅವರು ಸಂಜ್ಞೆಗಳ ಮೂಲಕ ಉತ್ತರಿಸಿದನು. ಆ ಸಂಜ್ಞೆಗಳ ಪ್ರಾಮುಖ್ಯತೆಯನ್ನು ಖಾತ್ರಿಪಡಿಸಿಕೊಂಡು ಶ್ರದ್ಧಾಪೂರ್ವಕವಾಗಿ ದಾಖಲಿಸಲಾಗಿದೆ.

ಹೇಳಿಕೆಯನ್ನು ದಾಖಲಿಸುವ ವ್ಯಕ್ತಿಯ ಹೆಸರು

ಟಿಪ್ಪಣಿ:

ಈ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಮಾತನಾಡುವ ಸ್ಥಿತಿಯಲ್ಲಿರುವ ವ್ಯಕ್ತಿಯ ವಿಷಯದಲ್ಲಿ ಮತ್ತು ಅವರ ಸಂಜ್ಞೆಗಳು ಸಾಮಾನ್ಯವಾಗಿ ಅರ್ಥವಾಗುವಂತಿದ್ದಾಗ ಲಗತ್ತಿಸಬೇಕು.

ಹೇಳಿಕೆಯನ್ನು ದಾಖಲಿಸುವ ವ್ಯಕ್ತಿಯ ಹೆಸರು”

The child succumbs to poison after the statement on 08-02-2024. The victim, even when breathing last, utters that the 1st petitioner has harassed her and, therefore, she has consumed poison. If the link in the chain of events and the dates are noticed, there exists complete proximity between the fateful incident and the events prior to that. It is after the death, permission is sought from the hands of the concerned Court to add the offence punishable under Section 305 of the IPC, which would be abetment to suicide of a person below the age of 18 years.

9. A perusal at the complaint or the statement of the victim just before her death shocks the conscience of the Court, as to what is the discipline that the petitioners wanted to inculcate, it is indeed a mystery. All these problems sprung, in the considered view of the Court, due to *parochial* and *myopic* mind set of the petitioners. The petitioners have projected that girl talking with another boy, is indiscipline and have harassed and threatened the

victim. The victim who is of an adolescent age was unable to bear as to what would be the consequence. Therefore being a girl child and the men i.e., the petitioners threatening the girl child dragged the victim to depression. If only the teachers had dealt with the child in a manner appropriate, precious life of the child would not have been lost. The contents of the complaint and the statement, if read, the acts of the petitioners are unpardonable. It cannot be said that there is no proximity, no goading as is necessary in law. All the ingredients of Section 107 are present in the case at hand for it to become an offence under Section 305 of the IPC, *albeit, prima facie*. Section 107 of the IPC reads as follows:

"107. Abetment of a thing.—A person abets the doing of a thing, who—

First.—Instigates any person to do that thing; or

Secondly.—Engages with one or more other person or persons in any conspiracy for the doing of that thing, if an act or illegal omission takes place in pursuance of that conspiracy, and in order to the doing of that thing; or

***Thirdly.*—Intentionally aids, by any act or illegal omission, the doing of that thing.**

Explanation 1.—A person who, by wilful misrepresentation, or by wilful concealment of a material fact which he is bound to disclose, voluntarily causes or procures, or attempts to cause or procure, a thing to be done, is said to instigate the doing of that thing.

Illustration

A, a public officer, is authorised by a warrant from a Court of Justice to apprehend Z. B, knowing that fact and also that C is not Z, wilfully represents to A that C is Z, and thereby intentionally causes A to apprehend C. Here B abets by instigation the apprehension of C.

Explanation 2.—Whoever, either prior to or at the time of the commission of an act, does anything in order to facilitate the commission of that act, and thereby facilitates the commission thereof, is said to aid the doing of that act.”

(Emphasis supplied)

Section 107 deals abetment of a thing which becomes necessary for an offence under Section 306 or 305 of the IPC. Section 306 of the IPC deals with abetment of suicide and Section 305 deals with abetment of suicide of child below the age of 18 years. Section 305 is what is alleged and it reads as follows:

"305. Abetment of suicide of child or insane person.—*If any person under eighteen years of age, any insane person, any delirious person, any idiot, or any person in a state of intoxication commits suicide, whoever abets the commission of such suicide shall be punished with death or imprisonment for life, or imprisonment for a term not exceeding ten years, and shall also be liable to fine."*

As observed hereinabove, heavy reliance is placed on the judgment of the Apex Court in **GEO VARGHESE**. The facts obtaining in the case of **GEO VARGHESE** are completely different from the facts

obtaining in the case at hand. The student therein was highly indisciplined. Therefore, steps were taken to discipline the said child. The Apex Court holds disciplining a child or reprimanding a child by a teacher would not amount to abetment to suicide. The Act of indiscipline was also found in the facts of that case. In the case at hand, the *pseudo* indiscipline projected by these petitioners is that the victim was talking to another boy. It is highly understandable as to what indiscipline that would be, if the girl talks with another boy. It can by no means be a taboo or indiscipline in any institution.

10. There is no other act of the victim projected in the case at hand. The mother pleads that the child may be left off, and not harassed and the talking or the so called news of indiscipline should not be spread to one and all, particularly to a fellow student called Ms. Harshitha. The 2nd petitioner goes a step ahead and threatened that he has a video of the child kissing a boy. This has *petrified* the child. It is unpardonable for the teachers to behave in the manner that they have behaved in the case at hand towards an adolescent girl. Threatening an adolescent girl that they would circulate some

video or harassing a girl that her marks is low because she is indulging in talking with a boy, are all acts which would impact the psyche of a girl, which has led to the most unfortunate event. The judgments relied on by the learned counsel for the petitioners, all of which are appended to the petition, are inapplicable to the facts of the case, as there can be no qualm about the principles laid down in all those judgments. They are applicable to the facts obtaining in the cases before the Apex Court. The facts in the case at hand are unique and cannot be drawn parallel to what were the facts before the Apex Court.

11. In the case of commission of suicide, it becomes apposite to refer to the judgment of the Apex Court in **MAHENDRA K.C. v. STATE OF KARNATAKA**¹, wherein the Apex Court has held as follows:

“

“18. In this backdrop, it is impossible on a judicious purview of the contents of the complaint and the suicide note for a judicial mind to arrive at a conclusion that a case for quashing the FIR had been established. In

¹ (2022) 2 SCC 129

arriving at that conclusion, the Single Judge has transgressed the well-settled limitations on the exercise of the powers under Section 482 CrPC and has encroached into a territory which is reserved for a criminal trial.

19. *The High Court has the power under Section 482 to issue such orders as are necessary to prevent the abuse of legal process or otherwise, to secure the ends of justice. The law on the exercise of power under Section 482 to quash an FIR is well-settled. In State of Orissa v. Saroj Kumar Sahoo [State of Orissa v. Saroj Kumar Sahoo, (2005) 13 SCC 540: (2006) 2 SCC (Cri) 272] , a two-Judge Bench of this Court, observed that: (SCC pp. 547-48, para 8)*

"8. ... While exercising the powers under the section, the court does not function as a court of appeal or revision. Inherent jurisdiction under the section though wide has to be exercised sparingly, carefully and with caution and only when such exercise is justified by the tests specifically laid down in the section itself. It is to be exercised ex debito justitiae to do real and substantial justice for the administration of which alone the courts exist. Authority of the court exists for advancement of justice and if any attempt is made to abuse that authority so as to produce injustice, the court has power to prevent abuse. It would be an abuse of process of the court to allow any action which would result in injustice and prevent promotion of justice. In exercise of the powers the court would be justified to quash any proceeding if it finds that initiation/continuance of it amounts to abuse of the process of court or quashing of these proceedings would otherwise serve the ends of justice. When no offence is disclosed by the report, the court may examine the question of fact. When a report is sought to be quashed, it is permissible to look into the materials to assess what the report has alleged and whether any offence is made out even if the allegations are accepted in toto."

Ergo, in the light of the admitted facts as narrated hereinabove, this Court at this stage would not lend its protective umbrella to the horrendous acts of the petitioners in exercise of its jurisdiction under Section 482 of the Cr.P.C. The petition does not deserve entertainment at this juncture, as it is a matter of investigation, and investigation must go on.

12. A parting observation, in the peculiar facts of this case, may not be inapt. The **pedagogues** cannot blissfully ignore taking note of human psychology, particularly of that of a child or an adolescent, during their **pedagogy** and try to enforce strict discipline in a wooden manner, or a lifeless manner. A need has arisen for all the pedagogues to ponder upon the manner in which they would want to enforce discipline. Enforcement of discipline has dual connotations, one positive and the other negative. The positive method of disciplining a child is only through motivation; the negative of it is in the manner that has become the subject matter of the impugned crime. Therefore, if there should be cordial relationship between the *teacher* and the *taught*, **myopic** or **parochial** mindset of the teachers must undergo a paradigm shift,

as lives of children, too precious they are, should not be so casually lost like this, for the unpardonable acts of pedagogues wanting to discipline the child. What appears to be the fear that led to the unfortunate incident is, the fear of segregation from the other gender, as the victim was sought to be chided not for any indiscipline or any act which was subversive of any laid down discipline, in the institution, the situation comes about for asking the victim to stop talking to a fellow male student. It is only because of the fear of gender segregation and continuous harassment by the teachers, an extreme step is taken by the victim. Studies have put forth that among boys the reason sometimes is punishment which leads to such suicidal ideation, but amongst the female students, mere verbal aggression or ostracism that they suffer or any idea of ensuing ostracism, can be the reason. Boys and girls are in the same classroom; if they talk to each other or become friends, it is understandable as to how such acts could become subversive of discipline, as the entire projection by the learned counsel for the petitioner is, that they only wanted to discipline the children, particularly, the victim. A child of 14 years is undoubtedly in the thick of adolescent

behaviour. Therefore, it is here that they are needed to be dealt with compassion and not in this manner. It must be remembered that times have changed, and change we must, according to the changing times. Hope this becomes an eye-opener towards such paradigm shift.

13. For the aforesaid reasons, the following:

ORDER

- (i) The Criminal Petition stands rejected.
- (ii) It is made clear that the observations made in the course of the order are only for the purpose of consideration of the case of petitioners under Section 482 of Cr.P.C. and the same shall not bind or influence investigation or any pending proceeding.

Consequently, I.A.No.1 of 2024 stands disposed.

**Sd/-
JUDGE**

Bkp/CT:SS